

Most Urgent

V. S. R. Avadhani
Secretary General
Supreme Court of India



☎ 011-23384661 (O)
011-23386178 (F)
✉ sitharam.avadhani@gmail.com

F. No. 1/RR(Scanning)/2014/SCI
Dated : November 26, 2015

Dear Shri Sheko,

As directed, I hereby request you to put up the Public Notice, dated 24th November, 2015, enclosed herewith, on the websites of the High Court and also of the District Courts. The said Public Notice relates to the case records of Civil Appeals for the years upto 1955 and for the years 1994 to 1996, which have been converted into digitized/electronic form & preserved, and as directed by Hon'ble the Chief Justice of India, are to be destroyed. As per the said Public Notice litigants/Advocates, who have filed any original documents in the decided Civil Appeals for the years upto 1955 and for the years 1994 to 1996 and are interested for return of the documents, can apply by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, within the period of three weeks from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

In view of the above, to give maximum publicity, you are requested to kindly put up the said Public Notice on the websites of the High Court and also of the District Courts under your High Court at the earliest.

With regards,

Yours sincerely,


(V.S.R. Avadhani)

Encl. : As above.

Shri Mir Dara Sheko,
Registrar General,
Calcutta High Court,
Kolkata - 700 001
West Bengal.